

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 166 of 2012

Dated : 23rd August, 2013

Present: Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member

In the matter of:

Delhi Transco Ltd. ...Appellant(s)

Versus

Delhi Electricity Regulatory Commission ...Respondent(s)
& Ors.

Counsel for the Appellant(s) : Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Vishal Anand
Mr. Gaurav Dudeja for R-2
Mr. Ravi S.S. Chauhan &
Mr. Prateek Dhaiya for R -1
Mr. Anand Kr. Srivastava for R-4

ORDER

Learned counsel for the Commission and the appellant submit that they will file their respective written submissions in the Registry during the course of the day and serve copy thereof on the other side. They are permitted to do so.

Learned counsel for the respondent no.4 undertakes to file written submissions on 26th August, 2013 and serve copy thereof on the other side.

Judgment is reserved.

(Justice Surendra Kumar)
Judicial Member
rkt

(Rakesh Nath)
Technical Member